

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No.19/2009**

Subject: Petition under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.

Date of Hearing: 16.11.2010

Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioners: 1. BSES Rajdhani Power Limited, (BRPL) New Delhi  
2. BSES Yamuna Power Limited, (BYPL) New Delhi  
3. North Delhi Power Limited, (NDPL) Delhi

Respondents: 1. Damodar Valley Corporation, Kolkata  
2. Delhi Transco Limited, New Delhi  
3. Ministry of Power, Govt. of India, New Delhi

Parties present: 1. Shri Nitin Kala, Advocate, BRPL, BYPL and NDPL  
2. Shri Sanjiv Kumar, DTL  
3. Shri A.K.Rathore, DTL  
4. Shri Sumit Gupta, DTL  
5. Shri J.R.Das, Advocate, DVC  
6. Shri Swetaketu Mishra, Advocate, DVC  
7. Shri Tarun Kr. Das, DVC

The learned counsel for the petitioners' submitted that the respondent No.1, DVC has not filed its counter claims in the matter but has only filed additional documents and served copies of the same on 11.11.2010. He also prayed that it may be granted ten days time to file its reply on the additional documents filed by the said respondent.

2. The learned counsel for the respondent No.1 clarified that no counter claims was being filed by it in the matter. He also did not object to the above prayer of the petitioner.

3. The prayer of the petitioner was accepted. The petitioner is directed to file its reply, with advance copy to the respondent No.1, latest by 26.11.2010.

4. Matter shall be listed for hearing on 7.12.2010.

Sd/-  
(Dr. N.C.Mahapatra)  
Chief Advisor (Law)